

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 295/TL/2026

Subject : Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to Kurnool-IV REZ Power Transmission Limited.

Petitioner : Kurnool-IV REZ Power Transmission Limited (KIVRPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 296/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Kurnool-IV REZ Power Transmission Limited.

Petitioner : Kurnool-IV REZ Power Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **10.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, KIVRPTL
Ms. Pallavi Saigal, Advocate, KIVRPTL
Ms. Kaavya Madaan, Advocate, KIVRPTL
Shri Shubham Arya, Advocate, KIVRPTL
Shri S Vallinayagam, Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC
Ms. Durga Vallinayagam, Advocate, TNPDC
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that CTUIL has complied with the directions issued vide the Record of Proceedings dated 7.7.2026 by filing an affidavit dated 10.8.2026. She submitted that the Respondent, Tamil Nadu Power Distribution Corporation Limited ("TNPDC"), has filed its reply in Petition No. 296/AT/2026, i.e., the tariff adoption Petition, raising various objections regarding the

planning aspects of the Kurnool IV Phase-I transmission system. However, these Petitions concern only the Kurnool IV Phase-II transmission system, and thus, such issues cannot be raised at this stage in the present proceedings. Also, the scope of the tariff adoption proceedings is limited to examining whether the bid process was transparent and had been conducted in accordance with the Guidelines issued by the Central Government. She further submitted that TNPDCCL was fully aware of and participated in the planning process through SRPC and related meetings, yet raised no objection during the deliberations, including at the NCT stage, when the transmission system was approved for the identified renewable energy potential. She added that the prayers relating to Kurnool IV Phase-I implementation, COD status, and coordination are beyond the scope of the present proceedings. Accordingly, she prayed that the matter may be reserved for orders, with liberty to file a response within a week.

2. Learned counsel for the Respondent, TNPDCCL, submitted that Kurnool IV Phase-I and Phase-II were planned in a fragmented manner by the implementing agency, and that Phase-I is a necessary pre-condition for commissioning Phase-II. He submitted that granting a licence for Phase-II before completion of Phase-I would create a mismatch in implementation, lead to underutilisation, and result in avoidable transmission charges being borne during the interim period. He also pointed out the discrepancies between NCT approval and CTUIL grant, including under-utilised capacity under Phase-I and a capacity mismatch under Phase-II, which, according to it, raises concerns of transparency and financial burden on consumers.

3. In response, the representative of the Respondent, CTUIL, made detailed submissions regarding the planning procedure and the rationale behind the sequencing of Kurnool IV Phase-I and Phase-II. He also sought two weeks' time to file a reply on this aspect.

4. After hearing the learned counsels and representatives for the parties, the Commission directed as under:

- a) CTUIL to file its reply, within two weeks.
- b) The Petitioner to file rejoinders, if any, within a week thereafter.

5. Subject to the above, the Commission reserved the orders in these matters.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)